## RE. PROMULGATING ORDINANCES ON THE EVE OF THE BUDGET SESSION—Contd.

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, we have been discussing how this Government has turned into an ordinance Government. Now the situation has come when every form of normal convention is being flouted and violated. We are not going into the merits of the case, but the methodology that is being practised or adhered to repeatedly by the Minister of Finance, clearly shows that he does not care for any normal parliamentary convention and his practice is to bypass the Parliament. I do not know Whether Mr. Manmohan Singh is a diabetic patient. I do not know, but the fact remains that this is the Minister under whose tenure the price of sugar has been increased by 60 per centduring tenure of 18 months.

Madam, the point is, this is not only a pernicious method, but this will tantamount to fuelling of inflation about which the Finance Minister feels satisfied that he has been able jo contain it. With the price rises that have been resorted to with regard to sugar, coal, LPG and the impending steps that the Government proposes to take or has up in the sleeves, I am afraid, a double-digit galloping inflation will overtake the country. We take recourse to extraordinary method of raising issue in the Zero Hour because Government has brought the country into a disaster because of its economic policy which is bringing foreign capital into the country on the one hand and, on the other, stands in the way of the industrial development of the country.

SHRIMATI SUSHMA SWARAJ (Haryana): Madam, I am on a point of order.

THE VTCE-CH AIRMAN (SHRIMATI JAYANTHI NATARAJAN): No, let him finish, please.

## श्रोमती सुदय स्वराजः इन्हों की स्पीजच पर मेरा पोइंट ग्राफ ग्रार्डर है।

THE VICE-CHAIRMAN (SHRIMATI IAYANTHI NATARAJAN): What rule is it?

श्रीमती सुषम स्वराशः मेरा पोइंट आफ आईर यह है कि आज का यह जो बिजनेस है उसमें श्री गुरुदास दा गुप्त जी का नाम नम्बए-4 पर है : बिल्कुल यही सब्जेक्ट मैंटर है, वही कोल, शुगर के एडिमिनिस्टई प्राईसेंज को बढ़ाने का सवाल है। इसके अपर श्री प्रमोद महाजन को इनीसिएट करना है। उसके बाद श्री गुरुदास दासगुप्ता जी को बोलना है। श्रीप श्रीप जीरो श्रॉवर में इस मैंटर को उठाने की इजाजत देती हैं तो

SHRI GURUDAS DAS GUPTA: It is nice to listen to a lady speaking for the Constitution after breaking the Constitution here... (Interruptions)....

श्रीमः कुः हः श्रापको 6 दिसम्बरं का फाँदियाज हो गया है। हमारे द्वारा कही गई काई भी बात छः दिसम्बरं परिपेक्ष्य में ही देखी जाएगी, इतना फोविया हो गया है छः दिसम्बरं का उसके आगे उसके पीछे श्रापको कुछ नजरं नहीं श्राता । एक डिस्कशन को . . . . (व्यवधान)

को जिल्लुक (स्त कारकी: महिलाफ्रों का जो प्रपत्तात तिस ग्रंगाल में हो रहा है वैसा कहीं नहीं हो रहा है, । तड़े शर्म की बात है । .... (व्यवधान)

SHRI SUBRAMANIAN SWAMY: It is a very-well-taken point of order. After sll, if the speakers are listed in a different way and you are reversing it, it is, in fact. subverting Mr. Mahajan's motion... (Interruptions)...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN):
I will give the ruling.

SHRI GURUDAS DAS GUPTA: Just a minute. What I was referring to is...

THE VICE-CHAIRMAN (SHRI MATI JAYANTHI NATARAJAN):
AlJ right, you have made your point 9? order. Let me give my ruling. .. (In terruptions) ... You please sit down and I will ask Mr. Das Gupta ... (Interruptions) ....

SHRI MD. SALIM (West Bengal): Madam. ..

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN):

Mr. Salim, let me give my ruling SHRI MD. SALIM: I am on a point of order.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): What is it?

SHRI MD. SALIM: The business listed, as referred to by Mr. Mahajan and later on by Sushmaji, is about the price-hike of sugar and coal, and what has been raised by Jaipal Reddyji is about the policy decision taken on the eve of the Budget Session. . . (Interruptions) ...

SHRI GURUDAS DAS GUPTA: Madam, please allow me to make my point.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Salim, let him finish...(Interruptions)...

श्रीमती सथमा स्वराज: ग्रागर इनको उस पर बोलना है तो कौन मना कर रहा है इनको बोलने से ... (व्यक्ष्मरन) लेकिन सीधे रास्ते से वह नम्बर एक नहीं बन सक तो दूसरे रास्ते से ग्राने की कौशिश कर रहे हैं!

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): Let me give my ruling. ... (Interruptions)...

SHRI PRAMOD MAHAJAN: What is. the point in giving you the notice?

SHRI GURUDAS DAS GUPTA: Madam, I am not going into the merits..

SHRI PRAMOD MAHAJAN: What is the point in giving you the notice?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am going to give my ruling.

SHRI GURUDAS DAS GUPTA r am not going into the merits of the economic policy, what the projections are, and so on. ....(Interruptions)..

THE VICE-CHAIRMAN (SHRI-NATARAJAN): MATI JAYANTHI Sushmaji, please sit down. Mir. Das Gupta, one minute. Let me inform the Members, that there is no doubt that a Short Duration Discussion is listed and Mr. Mahajan has to initiate it. The Chairman is conscious of it: the matter was decided at the Business Advisory Committee meeting yesterday. . .. (In terruptions).. .Then the matter about the Short Duration Discussion was decided. Please understand what I am saying. After that decision has been taken, it has been listed as a Short Duration Discus sion. Thereafter, I think, Mr. Jaipal Reddy and certain other hon. Members approached the Chairman for permission to speak during the Zero Hour on what they thought was a matter of great im portance and which they wanted to raise-The Chairman, in his discretion, has permitted them to speak, not on the merits but to focus attention during the Zero Hour...(Interruptions).. Excuse me, please leave that to me. Now, once the Chairman has permitted certain Members, to speak. I have no option but to allow them to say this during the Zero Hour. Otherwise you have to approach the Chairman. They have got the permission.

THE LEADER OF THE OPPOST-TION (SHRI SIKANDER BAKHT): Then why was not Mr. Jaipal Reddy allowed?

श्री प्रमोद मह 'जल (महाराष्ट्र): ग्रगर माननीय सदस्य गुरुदास दासगृष्त जी जैसे सीनियर लोग, इस छोटी सी चीर के लिए ग्राना चाहते हैं तो मुझे कोई ग्रापिन नहीं है। लेकिन यह ग्रच्छी चीर नहीं है।

श्रीमती सुषसा स्टराज : सदन में ग्रन्छी परम्पराँ नहीं बन रही है, यही मैं कहना चाहती !हं । SHRI GURUDAS DAS GUPTA: Madam, for the other hon. Members price rise is a small problem.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) Now, please conclude.

SHRI GURUDAS DAS GUPTA: Let me finish. To me it is a big problem; to them it is a small problem.

SHRI PRAMOD MAHAJAN: I did not say that the problem is small. I have only said as to who should speak first. If a senior Member like Mr. Guru-das Das Gupta speaks first, then he fe trying to take away my right. . . . (Interruptions) . . .

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN) Mr. Gurudas Das Gupta, please conclude now.

SHRI GURUDAS DAS GUPTA: I am not going into the economic merit of the price-rise. What I am saying Ma dam, is that the Government has almost.......

श्रोमती सुक्षमा घराष्ट्र : जो तय किया जाता है प्वाहंट श्राफ टाइम से तय किया जाता है । जिसका नीटिस पहले श्रीया .... (व्यवधान)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN):
Flease let him conclude. There is no doubt about which came first; there is no doubt about it. The Chair permitted him to sneak. . . (Interruptions).

श्रीसती सबसा स्टराज : प्रगर यह गुरु दास जी के साथे होता तो ... (व्यवधान)

THE VICE-CHAIRMAN (SHRI-MATI JAYANTHI NATARAJAN): SuShmaji, I have given my ruling. Nov. please sit down. Let him conclude.

SHRI SUBRAMANIAN SWAMY: The price-rise benefits the BJP most because all the traders are in that Party.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Mr. Subramanian Swamy, please sat down. Let him conclude.

SHRI GURUDAS DAS GUPTA: Madam, I am not going into the merit of the price-rise. That is a matter for us to discus, in the evening.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude.

SHRI GURUDAS DAS GUPTA: My point is about the method that the Government is practising. It has, almost hijacked Parliament. If this is the way to treat Parliament and parliamentary democracy.......

SHRI PRAMOD MAHAJAN: That is also a subject-matter of the Discussion. (Budget poorva vridhhi.

I'HE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN); Let him conclude.

SHRI PRAMOD MAHAJAN: Everything has been clearly said.

THE VICE-CHAIRMAN (SHRIMAA JAYANTHI NATARAJAN); I have permitted him to speak. Please let him conclude.

SHRI PRAMOD MAHAJAN: You can permit him.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Yes, Let him conclude. You have raised the point of order. Let him conclude.

SHRI GURUDAS DAS GUPTA: If  $thi_s$   $i_s$  the way the Government is allowed to function, then, if you don't uphold operation of rule of law, if you don't uphold legality, you cannot fight-illegality and subversiin in other places Therefore. I call upon the Government to strictly adhere  $f_0$  the parliamentary convention and give up this method of taking recourse to pre-budget price hike

SHRI SUKOMAL SEN (West Bengal): Though the hike in prices of coal and sugar has been listed for a discussion after the two Bills are passed, I would like to say that it is not a matter of coal and sugar only. The manner in which the Government is is practically denigrating functioning Parliament itself. Mr. Yashwant Sinha and other Members raised it. Twenty-four ordinances were promulgated during two months. It is not only a question of the 24 ordinances, but on the economic policy the Government has taken certain measures which are making the budgetary exercise something redundant and farcical, Madam, if you list them, a number of actions the Government of India has taken. There is partial decontrol on fertilizers. There is hike in the petroleum prices. There is increase in the issue prices of rice and wheat- There is change in the excise duty. There is everything, including the hike in the price of steel. All these measures taken together show that the budgetary exercise has no meaning for the Government, and Mr. Manmohan Singh will be presenting a budget which will have no bearing on the general economic situation in the country. That is what we abject to.

Madam, that is why, I appeal. . . (Interruptions)

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I will not permit-

SHRI MENTAY PADMANABHAM: (Andhra Pradesh): Madam, only one minute.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I am not permitting a debate. All these Members have got permission to speak. . . (Interruptions) I have already given a ruling.

SHRI MENTAY PADMANABHAM: Only one minute, Madam, (Interruptions)

SHRI DIPEN GHOSH; Advance the Discussion.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN):

No. I will not advance the Discussion.

SHRI DIPEN GHOSH: This is an important issue.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN); No, I cannot

SHRI DIPEN GHOSH: Parliament has been bypassed.

SHRI MENTAY PADMANABHAM; This has become a habit with the Government Madam. . . (*Interruptions*) in the last session the Government promul-gated an ordinance.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I will call you later, Mr. Padmana-bham. Please sit

SHRI DIPEN GHOSH: This  $i_s$  an important issiue. The sancity of the budget has been violated.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): We are going to take up the discussion after the Legislative Business... (Interruptions).

Mr. Ghosh, we are going to take it UP after the Legislative Business.

SHRI DIPEN GHOSH: Before the budget is presented, the Government has taken recourse to the budgetary measures. Parliament has been bypassed. We are objecting to this. We can advance the Discussion.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): No. We have special mentions The specials mentions have to be taken up. .. . (Interruptions).

SHRI DIPEN GHOSH: What is the the harm in discussing it now?

SHRI S. JAIPAL REDDY: Will the Government clarify the points raised?

In protest against this absolutely unparliamentary procedure followed by the Government, we stage a walk-out.

[At this stage some hon. Members left the chamber.']

SHRI MENTAY PADMANABHAM: As a protest we are walking out of the House. This Government has no right to exist. This Government is not reacting. This Government is undemocratic. Therefore, we are staging a walk out.

[At this stage some hon. Members left the chamber.']

SHR1 G. SWAMINATHAN (Tamil Nadu): On behalf of the AIADMK we have to bring to the notice of the Government that the State Government has to be consulted on the price rise. Whenever there had been an NDC meeting, the Chief Minister had not been consulted and unilaterally the prices had been raised. There had been agitation in Tamil Nadu not only by the other parties, but also by the Congress party members. Recently the rice prices were raised by Rs. 1.44e Ther was a wide agitation against it and it looked as if it was the State Government which had been responsible for it. As a matter of fact, it has been the Government of India which is responsible. It has never consulted the State Government. For all the omissions and commissions of the Congress Government and for all the omissions and commissions of the Finance Minister, we are being unnecessarily brought into the picture because the safety net of the poor people is being removed by the Government. Consequently the poor people are suffering<sup>1</sup> there. So, we also associate ourselves with the sentiments expressed by the Opposition parties and walk out from this House.

[At this stage some hon. Members left the Chamber.]

SHRI S. MUTHU MANI (Tamil Nadu): (Interruptions) \*

THE VICE-CHAIRMAN (SHRIMATI IAYANTHI NATARAIAN): I am sorry, Mr. Muthu Mani, what you art saying is not going on record. You please sit down.

SHRI TINDIVANAM G. VENKA-TARAMAN (Tamil Nadu): Madam, the State Government have reduced the price by 25 paise. They have no power to do that. How have they reduced it? That is mv question. The State Government have accused the Central Government that they have raised the price. Now, they have reduced it by 25 paise. Who has. allowed them. to do so? How have they got this power? The State Government has done it. I would like to know whether the Centre has the power or the State Government has got that power.

SHRI SUBRAMANIAN SWAMY: Madam, it has not been clarified whether the AIADMK has alliance with the Con-gres<sub>s</sub> or not.

SHRI KAMAL MORARKA: I fully take note of the point that there is a discussion listed on the price hike for sugar and coal. So, I don't want to raise that issue. 1 am on a more fundamental issue. Some customs duty; exemptions have been given by this Government 20 days or one month/ before the Budget is to come. For the last few years it has been a fashion on the part of the Government to suddenly introduce some tax before the Budget. That was a revenue raising measure. For the first time wc have seen revenue concessions are being given 20 days before the Budget. I would like to know what the urgency of giving the concessions is. How is thu, Government going to gain by it. Ii do not understand the logic. The entire sanctity of the Budgetary process, the entire sanctity of Parliament J<sub>s</sub> sought to be destroyed. I feel our party cannot be a party to this kind of a blatant violation of procedure.

SHRI V. NARAYANASAMY (Pondichery); Which is your party?

SHRI KAMAL MORARKA: The SJP. I know you want to wish our part away. (Interruptions)

SHRI SUBRAMANIAN SWAMY: You are welcome back anytime.

<sup>\*</sup>Not recorded.

Hindi on peonle SHRI V. NARAYANASAMY: Janta Da] is there to take all Members.

Re. Imposition of

SHRI KAMAL MORARKA: Madam, I want to place On record our very strong protest against this blatant violation of (financial rules. The Government should revoke the notification with respect to the customs duty and bring whatever proposals they want to bring in the Bcdget itself. As a protest we are walking out.

[At this stage some hon. Members left the Chamber"].

## RE. IMPOSITION OF HINDI ON PEO. PIE OF TAMIL NADU BY DOORDARSHAN

SHRI C. SWAMINATHAN: Madam, I want to raise a very serious matter affecting the sentiments of the people of Tamil Nadu. The Tamil broadcasting time on the Doordarshan has been reduced from 9.00 P.M. to 8.45 P.M

[The Viee-Chairman (Shrimati Sushma. Swaraj) in the Chair.]

Madam previously the T.imil news transmitted between 8.40 P.M. and. 9.00 P.M. But now what have they done? They have reduced Now they are commencing it at 8.30 P.M. and concluding to 8.45 P.M. The argument that has been given by the Direc'or of Doordarshan is that the Tamil TV viewing timing formerly started at 5 o'clock and ended at 9 o' clock. I do not know whether this was his argument or the argument given by the Government. As a matter of fact, he has been broadcasting now from 5.30 P.M. to 8.45 P.M. and in that sense he has increased the time. But what we have been agitating is that the original time was the prime time for the people of Tamil Nadu. As you know, many of the people of Tamil Nadu can neither speak nor write Hindi They do not know Hindi. So the people have been seeing the programme after roming from theeir offices. After 6 or 7 o'clock they start viewing to the Dcordarsha<sub>n</sub> programme. They

were very happy with that, t went on up to 9 o'clock. After 9 o'clock, as far as the State of Tamil Nadu is concerned there has been no T.V. viewing by the people. So it is agitating the mind of the people that the Government of India has been indirectly imposing Hindi upon the people of Tamil Nadu. In this connection the Tamil Nadu Assembly had also passed a resolution on the 10th January request, ing old timings I do not know whether the Congress Member, want the -rnposi-tion of Hindi in Timil Nadu. As request by all the parties there the original T.V. viewing timing should be restored. I hope the Congress party will also accept the proposition that the original timing has to be restored which has been pressed by the Tamil Nadu Assembly.

Madam, you know the sentiments of the people of Tamil Nadu. Iney do not want imposition of Hindi. Similar resolutions on the two-language formula had been passed during the time of Anna and also during the period of MGR. We personally feel that Doordarshan is trying to impose Hindi on the people of Tamil .Nadu.

I wish to stress on this occasion two important things. One is that the Government of India should restore the old timings. The other i<sub>s</sub> that the news should be from 8.40 P.M. to 9.00 P.M. The TV viewing time should be from 5.00 P.M. to 9.00 P.M. I think it is a reasonable request. I do not know why they should resist it

Madam, in the year 1965 there was an anti-Hindi agitation. According to Nehru's assurance, English should be an associate language along with Hmdi. We wish that that the assurance by Pandit Tawaharlal Nehru, in the present context, should also be made as one of the Constitutional provisions.

Madam, I hope that the Government will give an assurance on this matter, Thank you...(Interruptions'\* ...

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Muthu Mani, you can only associate ourself